

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 615**  
**CP-130/ND/2015**

**IN THE MATTER OF:**

**Mr. Dinesh Jhunjunwala**

**...APPLICANT**

**Vs.**

**M/s. Citixsys Technologies Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 397, 398 of Comp. Act, 2013**

**Order delivered on 11.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Ms. Ranjana Roy Gawai, Mr. Vineet  
Wadhwa Advs.**

**For the Respondent**

**:**

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the R-1, R-2 & R-3 are present and sought time to file their Vakalatnama and response. Time prayed for is granted. None appears on behalf of R-4. List the matter on **12.09.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**